

SUPREME COURT OF INDIA

Md.Jamiluddin Nasir

Vs.

State of W.B.

Crl.A.Nos.1240-1241 of 2010

(Fakkir Mohamed Ibrahim Kalifulla and Shiva Kirti Singh JJ.)

10.10.2014

ORDER

Having heard counsel for the parties and having perused the office report dated 09.10.2014 and the Report of the Registry dated 9.10.2014, in compliance of our order dated 1.9.2014, we find that the necessary corrections may be carried out in terms of Annexure A' of the Report dated 9.10.2014.

The Criminal Miscellaneous Petitions are, accordingly, allowed.